

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 36 of 2014
in DFR No.2960 of 2013**

Dated : 10th February, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Indian Wind Turbine Manufacturers Asson. ... Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Ors. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Vishal Gupta
Mr. Kumar Mihir
Counsel for the Respondent(s) : Ms. Swapna Seshadri for
R.2 to R.6**

ORDER

**IA No.36 of 2014
(Appl. for condonation of delay)**

This is an Application to condone the delay of 9 days in filing the Appeal as against the Order dated 10.10.2013.

We have heard the learned counsel for the parties. We find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **11.02.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**